

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:927

ANSWERED ON:12.08.2013

IRREGULARITIES AT PUC CENTRES

Hazari Shri Maheshwar ;Saroj Smt. Sushila;Upadhyay Seema;Vardhan Shri Harsh;Verma Smt. Usha

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Central Pollution Control Board has received any complaints regarding irregularities taking place at Pollution Under Control (PUC) checking centres' operating in Delhi;
- (b) if so, the details thereof;
- (c) whether use of any special software has been brought to light in this regard;
- (d) the number of PUC checking centres inspected and the number of centres where irregularities were found; and
- (e) the action taken against such centres engaged in the said irregularities?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) The Central Pollution Control Board (CPCB) has not received any complaint with regard to irregularities at Pollution Under Control (PUC) centres in Delhi. However, CPCB conducts inspection of PUC to reduce vehicular pollution for improving ambient air quality in Delhi.

During December, 2012 and January, 2013, the CPCB has inspected 75 PUC Centres in Delhi, of which 25 PUC Centres were having various irregularities for not following standard testing procedure for measuring vehicular emission. It was also found that the some of the PUC operators were using pirated software to simulate values of the Petrol/Diesel analyzer without inserting the probe/hose-pipe in the vehicle, which may give wrong results. The auditing report was sent to Transport Commissioner, Department of Transport, Govt. of National Capital Territory, Delhi for necessary action.